

(d) No Commission or brokerage is paid by Indian insurance companies for reinsurances placed through broker, because such payments are made by the accepting foreign companies.

**Spinning Mills taken over by Government in Bihar**

**6417. SHRIMATI KRISHNA SAHI:** Will the Minister of COMMERCE be pleased to state:

(a) how many spinning mills have been taken over by the Central Government in Bihar;

(b) what is the level of present production and the sanctioned programme of installation of additional spindles; and

(c) what steps Government propose to take to expand the existing mills and put up new ones to meet the growing demand of yarn in the State?

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) National Textile Corporation had taken over one spinning mill in Bihar, in addition to a composite mill.

(b) and (c) The average monthly production of yarn of existing cotton mills in Bihar is about 4½ lakh kgs. The State Government have established a Textile Corporation for setting up more spinning units in the State and this Corporation along with Bihar State Industrial Development Corporation have taken steps to set up three spinning units of 25,000 spindles each. These measures will help in meeting the growing demand of yarn in the State.

**दार्जिलिंग चाय उद्योग की पुनः स्थापना**

**6418. श्री निहाल सिंह :** क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) चाय बोर्ड ने दार्जिलिंग चाय उद्योग की पुनः स्थापना के लिए कितनी धनराशि मंजूर की है; और

(ख) इस धनराशि का उपयोग किन प्रयोजनों के लिए किया जायेगा ?

**वाणिज्य तथा इस्पात और खान मंत्री (श्री प्रणब मुखर्जी) :** (क) और (ख) चाय बोर्ड द्वारा अपनी विकास योजनाओं के अन्तर्गत, दार्जिलिंग के चाय उद्योग को मार्च, 1980 तक स्वीकृत ऋण की कुल राशि 244.27 लाख रु० है। चाय बोर्ड ने अपनी पुनरोपण और जीर्णोद्धार उपदान योजना के अन्तर्गत दार्जिलिंग में 1097.35 हेक्टर क्षेत्र भी अनुमोदित किया है। चाय बोर्ड द्वारा स्वीकृत किए गए ऋण और उपदान विस्तार, पुनरोपण और बदलाव रोपण मशीनरी और सिंचाई के उपकरणों की खरीद, चाय की पुरानी झाड़ियों के जीर्णोद्धार के लिए छटाई, भराई और अन्तरोपण तथा चाय क्षेत्रों की चकबन्दी के लिए है।

**Vigilance Clearance for Promotion in Group 'A' Central Government Services**

**6419. SHRI K. LAKKAPPA:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Central Vigilance Commissioner is required to give vigilance clearance to all officers in the Group 'A' Central Government Services before they can be considered for promotion to higher levels;

(b) whether this procedure was followed scrupulously in 1977, 1978 and 1979 when Ministry of Finance made promotions to the grade of Director (Collector-Level II) in various Directorates of Central Excise and Customs from the grade of Deputy Collector of Central Excise and Customs;

(c) whether the report of CVC indicates that the procedure was not scrupulously followed in case of some officers falling in category (b) above and if so, reasons therefor; and